

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 734/2018
In
OA No.4210/2014**

this the 22nd day of April, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Narain Singh
Age 74 years
S/o Late Shri Moji Ram
R/o KU-26, Pritampura
Delhi – 110034. Petitioner

(By Advocate : Mr. Sourabh Ahuja for Mr. Padma Kumar S.)

Versus

Ms. Dilraj Kaur
Director Employment
Govt of NCT of Delhi
IARI Complex
New Delhi – 110 012. Respondent

(By Advocate : Ms. Pratima Gupta)

ORDER (ORAL)

Ms. Nita Chowdhury:

Both parties are present.

2. When the matter is taken up, learned counsel for respondents draws our attention to orders passed by them with regard to revision of pension and payment of arrears to the petitioner. Learned counsel for petitioner has not controverted the claim of the respondents. Hence, in view of the same, notices are discharged and CP is closed.

**(S.N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

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